

National Company Law Tribunal


Allahabad Bench

C P No. 299/ALD/2018

ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.09.2018

NAME OF THE COMPANY: ROC Vs. M/s. Pitambra Securities Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 271/272

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Krishna Dev Vyas	Adv	ROC	
2.				

CP NO. 299/ALD/2018

Sh. Krishna Dev Vyas, CGSC for ROC/petitioner is present.

Petitioner not filed proof of service of notice on respondent company.

Petitioner counsel stated that by mistake he has sent the notice to the incorrect address of the respondent company. However, he sent mail to the respondent company.

Petitioner is directed to send the notice to the respondent company within two weeks.

Thereafter, respondent shall file counter within one week.

List the matter on 16th October, 2018.

Dated: 27.09.2018

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SAROJ RAJWARE,
MEMBER (T)

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(BIKKI RAVEENDRA BABU
MEMBER (J)